

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 463/MP/2014
along with IA No. 40/2019**

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for a direction to the Respondents to pay additional fixed charge of Rs.0.439/KWH for the balance period of PPA (Interlocutory Application for bringing on record additional documents).

OP No. 71/2012

Subject : Petition under Section 86(1)(b) of the Electricity Act, 2003 seeking consent of the Commission.

OP No. 72/2012

Subject : Petition under Section 86 (1) (f) of the Electricity Act 2003 for a direction to the respondents to pay additional fixed charges of Rs. 0.439 Ps/KWH for the balance period of the PPA.

Petitioner : GMR Vemagiri Power Generation Limited

Respondents : APEDCL and others

Date of Hearing: **13.12.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties present: Shri Sanjay Sen, Senior Advocate, GVPGL
Ms. Divya Chaturvedi, Advocate, GVPGL
Shri Rikit Shahi, Advocate, GVPGL
Ms. Swapna Seshadri, Advocate, Telangana Discoms
Ms. Aishwarya Subramani, Advocate, Telangana Discoms
Shri Sidhant Kumar, Advocate, AP Discoms
Ms. Eksha Kashyap, Advocate, AP Discoms

Record of Proceedings

The Commission, after hearing the learned Senior counsel for the Petitioner, in brief, decided to specially fix a date, for a final hearing of the matter. This was agreed to by the parties.

2. Accordingly, these Petitions will be listed for a final hearing on **21.1.2025** at **2:30 p.m.**

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

